

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No.25/(GOA)/2015  
CA No.



CORAM:

Present: SHRI M. K. SHRAWAT  
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 07.03.2017

NAME OF THE PARTIES: Mr. Hubert Anthony Lobo  
V/s.  
M/s. Caricima Enterprises Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
①	Shreni Shetty i/b Anblegal	advocate for Petitioner	
②	Adv Vikram Kamath	advocate for Respondent	

ORDER

TCP No.25/397-398/CLB/MB/GOA/2015

1. The Learned Representatives of both the sides are present.
2. The Petitioner has filed Rejoinder, however, the Sur-rejoinder vide a Precipe dated 28.02.2017 was granted to be filed on or before 16.03.2017.
3. In such circumstances, list this matter on **27.03.2017** for hearing. Date is communicated to both the sides.

07.03.2017.

Sd/-  
**M.K. SHRAWAT.**  
**MEMBER (JUDICIAL)**